

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-603 (PB)/2017

IN THE MATTER OF:

Mr. Rajendra Sharma Applicant/Petitioner

Vs.

Anil Special Steel Industries Ltd. & Anr. Respondents

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Aruna Gupta, Mr. Rishi, Advocates

For the Respondent :

ORDER

Notice to show cause for 18th January, 2018 to the respondents be issued as to why this petition be not admitted.

Process dasti.

List the matter on 18th January, 2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)